IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 202
(IB)-570/ND/2023
IA-576/2024, Invt. Pett./88/2023,
New IA-1382/2024

IN THE MATTER OF:
Ask Trusteeship Services Pvt. Ltd. & Ors. ... Applicant/Petitioner

Versus

ATS Heights Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 19.03.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ **SH. SUBRATA KUMAR DASH**
HON'BLE MEMBER (J) **HON'BLE MEMBER (T)**

PRESENT:
For the Applicant : Mr. Arun Kathpalia, Sr. Adv., Adv. Diksha Gupta, Adv. Arunav Guha Roy, Adv. Anushree Poddar
For the Respondent : Adv. Divyansh Rai, Adv. Krish Kalra
For the Intervener : Mr. Mohapathy Ganesh, Sr. Adv., Adv. Sandeep Chilana, Adv. Abdullah Tanveer, Adv. Anjali Jain

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-576/2024, Invt. Pett./88/2023, IA-1382/2024: Arguments heard. **Order Reserved.**

The Ld. Counsels for the parties are at liberty to file written arguments not exceeding 3 pages. It would be open to them to enclose with the submissions the copies of the Judgments sought to be relied upon by them. While filing the submissions, the corporate debtor shall also be at liberty to espouse its plea to deal with the documents enclosed with the Rejoinder.

Sd/- **Sd/-**
(SUBRATA KUMAR DASH) **(ASHOK KUMAR BHARDWAJ)**
MEMBER (T) **MEMBER (J)**

Ashima